

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

**CORAM:**

**(IB) 354 (ND)/2017**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.10.2017**

**NAME OF THE COMPANY: M/s RKG International Pvt. Ltd. Vs. M/s Uma Shankar Khandewal Forging Ltd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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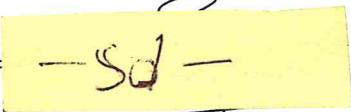
	For the Petitioner(s):	Mr Ankit Singal, Advocate		
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	For the Respondent(s):	Ms. Tanvi Kakar, Advocate		
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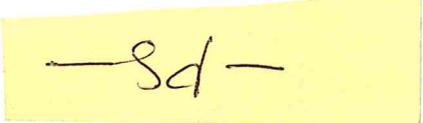
**ORDER**

Ld. Counsel for the Respondent has tendered cheques for Rs.8,51,568/- which is being accepted by the Ld. Counsel for the Petitioner in full and final settlement of their claim. Subject to the cheque being honoured, Ld. Counsel submits that he has instructions to withdraw the petition. Photocopy of the cheque has been placed on record.

Disposed of as being withdrawn.



**(S. K. Mohapatra)**  
**Member (T)**



**(Ina Malhotra)**  
**Member (J)**